

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Jammu/Srinagar
(Judicial Administration Section)

Subject: Appointment of Additional Judge, Family Court Jammu.

Government Order No. 9899- JK(LD) of 2022.
Dated: 05- 11 - 2022.

Sanction is hereby accorded to the appointment of Shri Pradeep Kumar, District Judge as Additional Judge, Family Court Jammu in terms of section 4(1) of the Family Courts Act, 1984.

This issues with concurrence of High Court of Jammu and Kashmir and Ladakh.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/8/2022-10.
Copy to the:-

Dated: 05-11-2022.

1. Principal Secretary to Lieutenant Governor, J&K, Raj-Bhawan, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Secretary to Government, General Administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh at Srinagar. This is with reference to his letter No. 37696/RG/GS dated 04-11-2022.
5. ShriPradeep Kumar, Additional Judge, Family Court Jammu.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Srinagar.
7. Director Information, J&K, Jammu.
8. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
9. Incharge website, Department of Law, Justice and Parliamentary Affairs.
10. Government Order File.
11. Concerned File.



(Ashish Gupta)
Additional Secretary to Government